

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH
RSA No. 5231 of 2015 (O&M)

Ram Kumar & ors.
Versus
Dillo and ors.

Petitioner(s)
Respondent(s)

To,

LRs of Respondent No. 2

- (i) RAKESH SON LATE SMT. KRISHNA WIFE OF RAM RIKH DAUGHTER OF LATE SMT. DILLO WIFE OF LATE GHUSSAN, RESIDENT OF VILLAGE JAGATPUR, PS TIMARPUR, NEAR WAZIRABAD, DELHI.

LRs of Respondent No. 3

- (i) SUNDER SON OF LATE CHANDRO, DAUGHTER OF LATE SMT. DILLO WIFE OF LATE GHUSSAN, RESIDENT OF BADA BAZAR, BADSHAHPUR GURUGRAM, DISTRICT GURUGRAM.
- (ii) INDER SON OF LATE CHANDRO, DAUGHTER OF LATE SMT. DILLO WIFE OF LATE GHUSSAN, RESIDENT OF BADA BAZAR, BADSHAHPUR GURUGRAM, DISTRICT GURUGRAM.
- (iii) PINTU SON OF LATE CHANDRO, DAUGHTER OF LATE SMT. DILLO WIFE OF LATE GHUSSAN, RESIDENT OF BADA BAZAR, BADSHAHPUR GURUGRAM, DISTRICT GURUGRAM.

LRs of Respondent No. 9

- (i) BILLA WIDOW OF LATE SHRI BHANWAR SINGH, RESIDENT OF BADA BAZAR, BADSHAHPUR GURUGRAM, DISTRICT GURUGRAM.
- (ii) SARASWATI DAUGHTER OF LATE SHRI BHANWAR SINGH, RESIDENT OF BADA BAZAR, BADSHAHPUR GURUGRAM, DISTRICT GURUGRAM.
- (iii) GEETA DAUGHTER OF LATE SHRI BHANWAR SINGH, RESIDENT OF BADA BAZAR, BADSHAHPUR GURUGRAM, DISTRICT GURUGRAM.
- (iv) RISHI SON OF LATE SHRI BHANWAR SINGH, RESIDENT OF BADA BAZAR, BADSHAHPUR GURUGRAM, DISTRICT GURUGRAM.
- (v) SAROJ SON OF LATE SHRI BHANWAR SINGH, RESIDENT OF BADA BAZAR, BADSHAHPUR GURUGRAM, DISTRICT GURUGRAM.

Whereas it is proved to the satisfaction of this court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against him to appear in this court on the 25th Feb. 2020 (Actual) personally or through some one authorized by law to act for him or an Advocate of this court to defend the above noted case failing which it will be heard and decided in his absence.

Given under my hand and the seal of this Court on 2nd day of Dec., 2019.

Supdt. Gr.I (Civil-II)
Punjab and Haryana High Court,
Chandigarh.